

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 5
IB- 249/ND/2021

IN THE MATTER OF:

Anurag Rastogi	...	Applicant/Petitioner
Vs		
Charms India Pvt. Ltd.	...	Respondent

Order under Section 7 of IBC.

Order delivered on 11.05.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process through all modes.

For further consideration on 15.07.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)